

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 17295-17296/2022  
(Arising out of impugned final judgment and order dated 12-09-2022  
in WPC No. 8869/2022 and WPC No. 8814/2022 passed by the High Court  
of Delhi at New Delhi)

ST. STEPHENS COLLEGE

Petitioner(s)

VERSUS

UNIVERSITY OF DELHI &amp; ANR.ETC.

Respondent(s)

(With IA No. 146355/2022 - EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT)

Date : 14-10-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Romy Chacko, AOR

For Respondent(s) Mr. Tushar Mehta, SG.  
Mr. Mohinder Jit Singh, AOR  
Mr. Hardik Rupal, Adv.  
Mr. V. Bhawani, Adv.  
Mr. Aakash Pathak, Adv.  
Ms. Komal Aggarwal Sinha, Adv.

Mr. Arun Bhardwaj, Sr. Adv.  
Mr. Abhishek Sharma, Adv.  
Mr. Gouraam, Adv.  
Mr. Akash Bajpee, Adv.  
Mr. Navin Kr. Sehwat, Adv.  
Mr. Vishnu Kant, AOR

Mr. Vikramjeet Banerjee, ASG.  
Mr. Apoorv Kurup, Adv.  
Ms. Nidhi Mittal, Adv.  
Ms. Aparna Arun, Adv.  
Mr. Ojaswa Pathak, Adv.  
Ms. Damini Garg, Adv.  
Mr. Niring Chamwibo Zeliang, Adv.  
Mr. Saransh Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The matter be listed before a Bench without one of us

**(K. M. Joseph, J.).**

The Registry will obtain necessary orders from Hon'ble the Chief Justice of India for listing of the matter before appropriate Court on 17<sup>th</sup> October, 2022, in view of the urgency expressed by the counsel for the petitioner.

**(NIDHI AHUJA)**  
AR-cum-PS

**(RENU KAPOOR)**  
ASSISTANT REGISTRAR